

**Bill No. LIII of 2012**

THE CONSTITUTION (AMENDMENT) BILL, 2012

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BILL

*further to amend the Constitution of India.*

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2012.

Short title and commencement.

(2) It shall come into force with immediate effect.

5 2. After article 335 of the Constitution, the following article shall be inserted, namely:—

Insertion of new article 335A.

“335A. Parliament may by law provide for reservation of posts and appointments in favour of members of Scheduled Castes, Scheduled Tribes and Other Backward Classes in private sector.

Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes in private sector.

## STATEMENT OF OBJECTS AND REASONS

In the era of globalization and privatization, the job opportunities in public sector are shrinking. On the other hand, role of private sector in our economy is increasing and new avenues for jobs are opening manifold in private sector. Shrinking job opportunities in public sector are, however, creating hardship to the persons belonging to the Scheduled Castes, Scheduled Tribes and other weaker sections of the society. At present, there is no legislation to provide reservation for weaker sections of the society in private sector. Providing employment to weaker sections through reservations is also a means to improve their socio-economic conditions. Therefore, it is proposed to enable the Government to make provision for reservation in jobs in favour of Scheduled Castes, Scheduled Tribes and Other Backward Classes in private sector to promote the interests of weaker sections of the society.

Hence this Bill.

NARENDRA KUMAR KASHYAP

RAJYA SABHA

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*(Shri Narendra Kumar Kashyap, M.P.)*